

Central Administrative Tribunal
Principal Bench: New Delhi

O.A. No. 2381/2002

This the 12th day of September, 2002

Hon'ble Shri Justice V.S. Aggarwal, Chairman
Hon'ble Shri V.K. Majotra, Member (A)

Hitendra Pal Singh,
S/o Shri Prem Pal Singh,
Junior Engineer (Electrical)
C.C.W., A.I.R., Aligarh,
R/o 1/552, Indra Prastha Colony,
Surendra Nagar,
Aligarh (U.P.)

-Applicant

(By Advocate: Shri Rajesh K. Gogna)

Versus

1. Union of India,
Through Secretary,
Ministry of Information and Broadcasting,
Shastry Bhawan,
New Delhi.
2. Chief Executive Officer,
Prasar Bharti,
2nd Floor, P.T.I. Building,
Sansad Marg, New Delhi.
3. Shri Vigyan Prakash
Chief Engineer (North Zone) (AIR & TV)
Holding Additional Charge of
Chief Engineer-I,
C.C.W.: A.I.R.,
6th Floor Soochna Bhawan,
C.G.O. Complex, Lodhi Road,
New Delhi.
4. Shri Vijay Kumar Gogna
Suptd. Engineer (Electrical),
C.C.W.: A.I.R.,
11th Floor Soochna Bhawan,
C.G.O. Complex, Lodhi Road,
New Delhi.
5. Shri A. Nagendran,
Executive Engineer (Electrical)- I,
C.C.W., A.I.R.,
27 Mahadeva Road, New Delhi.
6. Shri Suresh Chand
Assistant Engineer (Electrical)
C.C.W., A.I.R.
C.P.C., Sirifort Complex,
Khel Gaon, New Delhi.

-Respondents

(3)

ORDER (Oral)

Justice V.S. Aggarwal:

The applicant's grievance is that since the month of January 2002, he has not been paid salary despite the directions of the higher authority. The applicant had been transferred but the transfer order has been stated to be kept in abyance. He is still discharging his duty in the office, i.e., All India Radio, Aligarh. We are told that Respondents 5 and 6 have to prepare the salary bill and pay to the applicant. It is more so when there is a direction already dated 27.6.2002 from Superintending Surveyor of Works to that effect.

2. If that be so, it is unfortunate that the salary of a Government servant is with-held for such a long time. At this stage, OA is disposed of without issuing any show cause to the respondents directing if the salary of the applicant is due, respondents 5 and 6 would pay the same to the applicant within a period of one month from today.

3. With this direction, the OA is disposed of.

V.K. Majotra

(V.K. Majotra)
Member (A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

cc.